

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) No(s). 21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS. Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.

22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 103992/2019 - EXEMPTION FROM FILING O.T.

IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Colin Gonsalvis, Sr. Adv.
Mr. Asutosh Shukla, Adv.
Mr. A.N Singh, Adv.
Ms. Shakuntala, Adv.
Ms. Sakshi Kakkar, AOR
Ms. Simran Gill, Adv.

Ms. Kiran Suri, Sr. Adv.
Ms. Kiran Bhardwaj, AOR
Mr. Ashutosh Shukla, Adv.
Mr. A.N.singh, Adv.
Ms. Shakuntala Devi, Adv.

For Respondent(s) Mr. Amrish Kumar, AOR
Mr. K.m Nataraj, A.S.G.
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Ssharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.

Mr. Gourab Banerji, Sr. Adv.
Mr. Rakesh Talukdar, Adv.
Mr. M J Michael, Adv.
Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents seeks time since the
learned counsel is unwell.

List on 29.08.2023.

(RAJNI MUKHI)
COURT MASTER

(DIPTI KHURANA)
ASSISTANT REGISTRAR